

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTICE

Dated: Guwahati, the 20th of December, 2017

In compliance of orders dated 01-12-2017 passed in WP(C) No. 7277/2017 and WP(C) No. 7267/2017, it is hereby notified that in all cases, where order of reference passed by the Foreigners Tribunal in favour of the State, is challenged in the Gauhati High Court, the names of the Standing Counsel, Election Commission of India, and Ld. Counsel for the State Coordinator, National Register of Citizens (NRC), be reflected in the cause list, irrespective of whether the Election Commission of India or the State Coordinator, NRC, are parties to the proceeding or not.

By order,

Sd/-A. Ajitsaria

REGISTRAR (JUDICIAL)

Memo No. HC.III-07/2015/ 5410 /G dated 20th December, 2017
Copy to:

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
2. The Registrar (Vigilance/Admin./Estt.), Gauhati High Court, Guwahati.
3. The Joint Registrar (_____), Gauhati High Court, Guwahati.
4. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
5. The Assistant Registrar (_____), Gauhati High Court, Guwahati.
6. The Systems Analyst, Gauhati High Court, Guwahati. He is requested to upload this Notice in the website of the Gauhati High Court.
7. The Administrative Officer (Judicial), (_____), Gauhati High Court, Guwahati.
8. The P.S. to Hon'ble Mr./Mrs. Justice _____, Gauhati High Court, Guwahati, for favour of his/her Lordship's kind information.
9. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
10. The Notice Board, Gauhati High Court, Guwahati.

~~At~~ 20.12.17

REGISTRAR (JUDICIAL)

